

**APPLICATION FORM FOR COMPOUNDABLE CASES ( WITH PERMISSION OF THE COURT)**

**Bench -1**  
**Link- 1**

**Bench-2**  
**Link -2**

**Bench-3**  
**Link-3**

**Bench-4**  
**Link-4**

(To be filled by competent Authority)

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**E-Lok Adalat/ Video Conferencing Lok Adalat**

**Court/Judge** \_\_\_\_\_

\_\_\_\_\_  
\_\_\_\_\_

**State/ Complainant**

**// Vs//**

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\_\_\_\_\_  
\_\_\_\_\_

**Accused**

**Case No:-**

**FIR No:-**

**Police Station:-**

**In the matter of: Application for compounding the  
Offence.**

***The applicant respectfully submits as here under:***

- 1. It is submitted that parties have entered into compromise voluntarily and out of their free will for purpose of maintaining good relations.*
- 2. That the offence(S) alleged against the accused is/ are of compoundable nature and can be compounded without the permission of the Court. The parties are capable of entering into a compromise and are compoundable without have settled their difference out of the Court voluntarily.*
- 3. Therefore, the parties agree and request that the matter be taken for appropriate consideration, in the light of the compromise before the E-Lok Adalat through Video Conferencing or any other appropriate digital mode*

*Accordingly, it is requested that in view of the compromise between the parties, the offence(s) against the accused be compounded and the accused be accordingly acquitted.*

**APPLICATION FORM FOR COMPOUNDABLE CASES ( WITH PERMISSION OF THE COURT)**

*Signature of the Accused*

*Signature of Complainant/ Applicant*

*Signature of Counsel for the Accused*

*Signature of Counsel for the Complainant / Applicant*

*Mobile No. of the Applicant/ Complainant.....*

*Mobile No. and Email id of the counsel for the Applicant/ Complainant*

*Mobile No. of the Accused-----*

*Mobile No. and email id of the counsel of the Accused: \_\_\_\_\_*

*Place:*

*Date:*

*Note:- Any information relating to the connecting link for the Special E- Lok Adalat can be obtained from the Website of District Court, Office of District Legal Services Authority or the technical E- Court staff. In addition, the information can be had from the WhatsApp group created for the special E-Lok Adalat.*